

HIGH COURT OF GUJARAT
AT SOLA, AHMEDABAD-380 060.

Website : <https://gujarathighcourt.nic.in> & <https://hc-ojas.gujarat.gov.in>

ADVERTISEMENT NO. RC/B/1458/2026 (LIBRARIAN)
DIRECT RECRUITMENT FOR THE POSTS OF LIBRARIAN,
ON THE ESTABLISHMENTS OF DISTRICT JUDICIARY AND LIBRARIAN CUM
RESEARCH ASSISTANT, ON THE ESTABLISHMENT OF INDUSTRIAL COURTS
AND LABOUR COURTS

Starting date for submitting Online Application	01/10/2026 (12:00 Hours)
Closing date for submitting Online Application	20/10/2026 (23:59 Hours)

TENTATIVE SCHEDULE	
Main Written Examination (Objective Type-MCQs)	29/11/2026
Viva-voce Test (Oral Interview)	December, 2026 / January, 2027

The High Court of Gujarat invites 'Online Applications' from eligible candidates for filling up 29 vacant posts of Librarian (Group-C) on the establishments of the District Judiciary and 01 vacant post of Librarian cum Research Assistant (Group-C) on the establishment of Industrial Courts and Labour Courts, in the state of Gujarat, in the Pay Matrix of ₹ 25,500-81,100/- plus usual allowances, as per the rules by Direct Recruitment, by way of Competitive Examination, vis-a-vis the various posts, as arrayed below :

1. VACANCIES :

Librarian (Group-C) & Librarian cum Research Assistant (Group-C) on the establishments of the District Judiciary & Industrial Courts and Labour Courts

Establishment	No. of Posts	Category-wise breakup					Reserved for Women out of Category-wise vacancies					Out of total vacancy Reserved for	
		General	SC	ST	SEBC	EWS	General	SC	ST	SEBC	EWS	Persons with benchmark disabilities	Ex-service men
District Judiciary	29*	29	00	00	00	00	02	00	00	00	00	02	00
Industrial Courts & Labour Courts	01	01	00	00	00	00	00	00	00	00	00	00	00
Total	30	30	00	00	00	00	02	00	00	00	00	02	00

* District & Category wise vacancy placed at Annexure - 'A' for District Judiciary establishments only.

Note : *The High Court reserves its right to adjust/alter the vacancy notified at any stage.*

2. ELIGIBILITY CRITERIA :**[As on the last date for submitting the Online Application i.e. 20/10/2026]****(A) Essential Qualification:**

- i. Bachelor of Library and Information Science or its equivalents Degree from a University recognized by the Government.
- ii. Preferably Degree in Law.
- iii. Besides prescribed qualification, a candidate must possess a certificate regarding basic knowledge of computer as prescribed by the State Government from time to time.
- iv. Sufficient Knowledge of English, Gujarati and Hindi Language.

(B) Experience Required :

Candidate must have **02 years experience** of working in any well organized Library after obtaining degree.

3. AGE LIMIT :

- i. A Candidate applying to the said post, shall not be less than **21 years** and not more than **37 years** of age, as on the last date for submitting Online Application.
- ii. The Upper Age Limit may be relaxed as follows :

Category	Age Relaxation
Unreserved / SC / ST / SEBC / EWS Candidates	--
Women Candidates	05 Years
Persons with Benchmark Disabilities	10 Years
Ex-Servicemen	Actual Service rendered plus 03 Years
Employees working in the State Government	05 Years OR to the extent of equal number of years for which service has been put in by him/her, whichever is less.

- iii. In any case, the Upper Age Limit for any Candidate under any Category/Class, shall NOT exceed 45 Years, while availing the above mentioned Age Relaxations, as on the last Date for submitting the Online Application.

4. RESERVATION :

- i. Candidates belonging to the Reserved Categories (SC/ST/SEBC/EWS) of the Gujarat origin, shall ONLY be eligible for Reservation benefits.
- ii. As there is no vacancy for Reserved Category (i.e. SC, ST, SEBC, EWS & Ex-Servicemen), the candidates belonging to Reserved Category can apply against the Unreserved Category and the criteria meant for the Unreserved Category will be applicable to them. However, they will be entitled for relaxation in Examination Fees only.
- iii. The Reservations for various Categories and Classes [i.e. Scheduled Castes, Scheduled Tribes, Socially and Educationally Backward Classes, Persons with Benchmark Disability, Women, Ex-Servicemen & Economically

Weaker Sections (EWS)], shall be in accordance with the **prevailing Rules / Orders** of the State Government.

- iv. For the Persons with Benchmark Disability (PwBD) candidates, the reservation shall be offered subject to the submission of a valid certificate of disability issued by the competent authority in accordance with the provisions of the Rights of Persons with Disabilities Act, 2016.

5. FEES AND MODE OF PAYMENT :

- i. Candidates belonging to the Reserved Category i.e **Scheduled Castes (SC) / Scheduled Tribes (ST) / Socially and Educationally Backward Classes (SEBC) / Economically Weaker Sections (EWS) / Ex-Servicemen and Persons with Benchmark Disabilities (PwBD)**, shall be required to pay Fees of ₹ 750/- plus the usual Bank Charges and all **other candidates** shall be required to pay Fees of ₹ 1500/- plus the usual Bank Charges via “Print Application/Pay Fees” Button through SBI e-Pay, provided on the webpage of HC-OJAS Portal - <https://hc-ojas.gujarat.gov.in>
- ii. Please refer to “[Online Payment Instructions](#)” available on the HC-OJAS Portal for **How to Pay Examination Fees**.

6. SCHEME OF EXAMINATION :

- | | | |
|-----|--|-------------|
| (A) | Main Written Examination (Objective Type - MCQs) | [100 Marks] |
| (B) | Viva-voce Test (Oral Interview) | [40 Marks] |

The e-Call-Letter-cum-Admission Slip will be made available for download on HC-OJAS Portal, one week prior to the Examination as the case may be.

- | | | |
|-----|---|-------------|
| (A) | Main Written Examination (Objective Type - MCQs) | [100 Marks] |
| | [Tentatively to be Conducted on 29/11/2026 (Sunday)] | |

- i. **The Main Written Examination** would be conducted at Ahmedabad or at the Centre(s), as may be decided by the High Court, comprising of **100 Marks**, with **02 Hours** duration, consisting of **Multiple Choice Questions (MCQs)**, each of **1 Mark** with **Negative Marking of 0.33 Mark** for each Wrong / Multiple Answer.
- ii. The **Syllabus** for **Main Written Examination** shall be as under :
- Library Science
 - English Language & Gujarati Language
 - General Studies (History, Geography, Science, Current Affairs), Logical Reasoning and Analytical Ability
 - Basic Legal knowledge
 - Basic Knowledge of Computer Application
- iii. The Language of Question Paper of Main Written Examination will be **English** only, except questions in Gujarati.

- iv. The **Main Written Examination (Objective Type-MCQs)** shall be administered **through an O.M.R. Sheet** or any other mode as may be decided by the High Court. Therefore, in any case re-evaluation/ rechecking / reassessment of O.M.R. Sheets will not be entertained by the High Court.
- v. Candidates belonging to the **PwBD Category** shall have to secure a **Minimum of 45% Marks** and all the **other Candidates** shall have to secure a **Minimum of 50% Marks** in the Main Written Examination, and only those qualifying therein, shall be called for the Viva-voce Test.
- vi. In case, large number of Candidates qualify in the Main Written Examination, it will be open for the High Court **to restrict the number of Candidates** as deemed necessary, according to Merit.

(B) **Viva-voce Test (Oral Interview) :** **[40 Marks]**
(Tentatively to be conducted in the Month of December, 2026 / January, 2027)

- (i) The Viva-voce Test shall be of **40 Marks**.
- (ii) For being eligible to be included in the Final Merit List, the Candidate shall have to obtain a minimum of **40% Marks** in the Viva-voce Test (Oral Interview).

7. SELECTION PROCEDURE :

- (i) The **Select List & Centralized Wait-List** shall be prepared on the **basis of Aggregate Marks** obtained by the Candidates in the **Main Written Examination and Viva-voce Test, according to Merit**.
- (ii) The Select List & Centralized Wait-List shall be published on the above mentioned High Court Website or any other mode as decided by the High Court.
- (iii) The Centralized Wait-List would consist of not more than 10% of the number of vacancies notified and shall be operated in accordance with prevailing Rules and as per requirement.
- (iv) The Select List & Centralized Wait-List shall remain in force until the vacancies advertised are filled-up or for the period of **01 (One) Year** from the date of its publication, whichever is earlier.
- (v) On the basis of recommendation made by the High Court Committee, the Principal Judicial Officer of the respective District for District Judiciary/ President of the Industrial Courts and Labour Courts, Ahmedabad shall issue the **Appointment Letter** to the concerned Candidate.

For the posts of District Judiciary & Industrial Courts and Labour Courts:

- (vi) **For the establishments of District Judiciary**, the Candidate will have to opt for Three Districts, of his/her choice, indicating the precedence of their preferences, for being appointed to the post in question and the Fourth District will be determined by the High Court, depending upon the availability of vacancies against the relevant category of that particular post, in accordance with the merit.

- (vii) The **District preference** made by the candidate will be **applicable only** for the posts of **District Judiciary**, but not for the post of Industrial Courts and Labour Courts.
- (viii) **Vacancies** shall be filled in order of **Merit, First for the District Judiciary Establishments and then for the Industrial Courts and Labour Courts.**
- (ix) **For District Judiciary**, the District-wise list of candidates recommended for appointment shall be forwarded to the **Principal Judicial Officer of the concerned District/Court**, as per available vacancies. Such Lists shall be prepared **on the basis of the merit** of the candidates **and preferences for Districts** indicated by them. If on the basis of merit position of a candidate or for any other reasons, it is not possible to recommend him /her in any of the Districts of his/her choice, he/she may be recommended for appointment, in any other District. However, the preference would not give vested right to a Candidate to insist for being posted in a particular District.
- (a) *Change in preference of Districts for posting will NOT be entertained by the High Court at any stage and the same be rejected outright/straight away.*
- (b) *Nonetheless, irrespective of the option(s) for Posting given, the Selected/Wait-Listed Candidate, shall have **no infeasible right of Posting qua the District of his/her choice and the High Court of Gujarat reserves the right for Posting** any Candidate in any District/establishment as also that of transfer of Posting.*
- (x) **For Industrial Courts & Labour Courts**, the name of Selected candidates recommended for appointment shall be forwarded to the **President, Industrial Courts, Ahmedabad**. The President will make appointment of Candidates, as per requirements and shall allot /post the Candidate on respective establishment/District. The Candidate is bound to accept his /her posting as may be allotted by the President.
- (xi) Any Candidate who does not accept such appointment shall lose his/her right to appointment and shall not be considered for appointment in future on the basis of the Select List and the process of appointment of other candidates as per the Select List/Centralized Wait List will be carried out by the High Court.

8. DISQUALIFICATION FOR APPOINTMENT :

No person shall be eligible for appointment to the service -

- (a) unless he/she is a **citizen** of India.
- (b) if he/she is **dismissed** from service by Central Government or any State Government or U.T. or any High Court or Statutory or Local Authority.
- (c) if he/she has been **convicted** of an offence involving moral turpitude or who is or has been permanently **debarred** or disqualified by the High Court or the Union/State Public Service Commission or by any Recruiting or Examination Conducting Authority from appearing in Competitive Examinations or Selections.

- (d) if he/she directly or indirectly **influences** the Recruiting Authority by any means for his/her candidature.
- (e) if he is a man, having **more than one wife** living and if a woman, has married a **man**, already having **another wife**.
- (f) if he/she may be found in **possession** of any **electronic gadget(s)** and/or **indulging in unfair practices** during any of the Examination/Test.

9. HOW TO APPLY :

Please Refer "[How to Apply – User Manual](#)" available on HC-OJAS Portal.

- (i) For the establishments of District Judiciary, the Candidate will have to opt for **Three Districts**, of his/her choice, indicating the precedence of their preferences, for being appointed to the post in question.
- (ii) **Preference for Districts once selected** by the Candidates, **cannot be changed** under any circumstances.
- (iii) No District preference will be given for **Industrial Courts and Labour Courts**.

10. GENERAL INSTRUCTIONS :

- (a) The Candidates, who have **successfully submitted CONFIRMED Online Application & paid the requisite Examination fees**, shall only be eligible to appear in the Main Written Examination.
- (b) Benefit(s) of **Relaxation** in Upper Age Limit subject to conditions mentioned in **Para-3** and Examination Fees shall be granted to the Candidates belonging to Reserved Categories i.e. SC/ST/SEBC/EWS/Ex-Servicemen/PwBD, provided that requisite Certificate(s) in respect thereof, issued by the Competent Authority of the State of Gujarat is produced by the Candidate as and when called for. The final decision, as to the suitability of a candidate for the post shall rest with the High Court.
- (c) The decision of the High Court as to the **eligibility** or otherwise of a candidate for admission to the Main Written Examination and/or Viva-voce Test shall be final. No candidate, to whom **e-Call-Letter-Cum-Admission Slip** has not been issued by the Recruiting Authority, shall be allowed to appear in the Main Written Examination/Viva-voce Test.
- (d) The Candidate shall have to appear **at their own expenses**, to-and-fro, for the Main Written Examination / Viva-voce Test, if called for, at the place and time that may be decided by the High Court.
- (e) ONLY after conclusion of the Recruitment Process, Results (Marks) of each stage of Examination shall be made available to each Candidate, except the Candidates disqualified at either of the examination stage, by providing a link to a Webpage on the HC-OJAS website- <https://hc-ojas.gujarat.gov.in>, with individual password (One Time Password - OTP) via SMS on his/her registered mobile number.

- (f) **Mere success** in the Examination shall not confer any right to appointment and no Candidate shall be appointed to the post unless the High Court is satisfied, after such inquiries as may be considered necessary that the Candidate is suitable in all respects for appointment to the post.
- (g) The Candidate is required to produce the following **Original testimonials/ documents** as well as **one set of self-attested copies thereof along with recent passport size colour photograph, as and when called for**, by the High Court :
- (i) **Print out** of the duly filled-in confirmed '**Online Application**' along with **e- Payment Receipt / Challan**.
 - (ii) **School Leaving Certificate** or **Birth Certificate** issued under Birth & Death Registration Act.
 - (iii) **Educational Qualification : Mark-sheets and Certificates** of SSC, HSC, & Essential Qualification as stipulated in **Para 2(A)** as per requirement/applicable.
 - (iv) **Certificate relating to experience** as prescribed at **Para 2(B)**.
 - (v) Requisite Certificate with respect to **Basic Knowledge of Computer Application / Operation** as prescribed by the State Government from time to time.
 - (vi) **Caste Certificate/s** issued by the Competent Authority of the **State of Gujarat**, in respect of Candidates belonging to Reserved Category as may be applicable. '**Non-creamy layer Certificate**' for Candidates belonging to **Socially & Educationally Backward Classes (SEBC)** to avail reservation in Services and Admissions in Educational Institutions under the Gujarat Government of the **Current Financial Year**.
 - (vii) **Economically Weaker Sections (EWS)** Eligibility Certificate issued by the Competent Authority of **the State of Gujarat**, in case the Candidate has applied under EWS Category. The **validity** of the said certificate will be in accordance with provisions prescribed by the State Government.
 - (viii) In case of **Persons with Benchmark Disability (PwBD) : a Certificate** from a Competent Authority to the effect that he/she has a **Benchmark Disability** as per the State Government Policy.
 - (ix) **Certificate of Discharge** from Service in case of **Ex-servicemen**.
 - (x) '**No Objection Certificate (NOC)**', in case employed in State/Central Government.
 - (xi) **Original Certificates** issued by Two Respectable Persons being Professionals/Dignitaries like Doctor, Engineer, M.L.A., M.Ps., certifying of his/her **good moral character**. *(To be issued in the last 6 months)*
 - (xii) **Government Gazette**, showing change in name/surname etc, if any.
 - (xiii) In case any **Criminal Case(s) / Civil Case(s)/ Complaint(s)** have been

filed against the Candidate concerned **OR** filed by the Candidate, authenticated /attested copies of the relevant documents, viz. FIR / Charge-sheets, Judgment etc.

(xiv) **Original Identity proof** i.e. Election Card / PAN Card / Valid Driving Licence / Valid Passport / Aadhaar Card / In case of Government Servant ID-card issued by the Head of Department etc. **& a copy thereof.**

(h) **Candidates should not contact the High Court Registry** by Phone Calls/ Personal Visits, for making general queries. They should **keep checking the High Court-OJAS Websites** for updates, and/or 'Detailed Advertisement' / SMS Alerts on their registered Mobile/Cell Number. **NO Phone Calls/ Personal Visits, shall be entertained.**

(i) **Candidates** are advised to read "[Common General Instruction](#)" given on the HC-OJAS Portal.

11. APPLICATION UNDER R.T.I. ACT :

Any Application with respect to instant Recruitment Process, even under the R.T.I. Act, seeking any information, will NOT be entertained till the completion of the entire Recruitment Process.

12. FINAL AUTHORITY :

The decision of the High Court of Gujarat in respect of all matters pertaining to this Recruitment Process would be final and binding upon all Candidates.

High Court of Gujarat,
Sola, Ahmedabad.
Date: 28/09/2026

Sd/-
Registrar (Recruitment)

Annexure - 'A'

High Court of Gujarat, Sola, Ahmedabad No.RC/B/1458/2026 (Librarian) Statement Showing Category Wise Vacancies in 2 nd Centralized Recruitment Process for the Post of Librarian (Group-C) on the establishments of the District Judiciary, in the State of Gujarat.														
Sr. No.	Name of the Establishment	Total Vacancy	Category wise bifurcation of Total Vacancy					Posts reserved for women out of Category wise posts					Out of total vacancy Reservation for	
			Gen.	SC	ST	SEBC	EWS	Gen.	SC	ST	SEBC	EWS	Persons with Benchmark Disability (PwBD)	Ex-Servicemen
1	Chief Judicial Magistrates' Court, Ahmedabad City	1	1	0	0	0	0	0	0	0	0	0	0	0
2	District Court, Amreli	1	1	0	0	0	0	0	0	0	0	0	1	0
3	Family Court, Amreli	1	1	0	0	0	0	0	0	0	0	0	0	0
4	District Court, Aravalli	2	2	0	0	0	0	1	0	0	0	0	0	0
5	Family Court, Aravalli	1	1	0	0	0	0	0	0	0	0	0	0	0
6	Family Court, Banaskantha	1	1	0	0	0	0	0	0	0	0	0	0	0
7	Family Court, Bharuch	1	1	0	0	0	0	0	0	0	0	0	0	0
8	District Court, Botad	1	1	0	0	0	0	0	0	0	0	0	0	0
9	Family Court, Dahod	1	1	0	0	0	0	0	0	0	0	0	0	0
10	District Court, Devbhumi Dwarka	1	1	0	0	0	0	0	0	0	0	0	0	0
11	District Court, Gir Somnath	1	1	0	0	0	0	0	0	0	0	0	0	0
12	Family Court, Jamnagar	1	1	0	0	0	0	0	0	0	0	0	0	0
13	Family Court, Junagadh	1	1	0	0	0	0	0	0	0	0	0	0	0
14	District Court, Kachchh	1	1	0	0	0	0	0	0	0	0	0	0	0
15	Family Court, Kachchh	1	1	0	0	0	0	0	0	0	0	0	0	0
16	District Court, Mahisagar	1	1	0	0	0	0	0	0	0	0	0	0	0
17	District Court, Narmada	1	1	0	0	0	0	0	0	0	0	0	0	0
18	District Court, Navsari	1	1	0	0	0	0	0	0	0	0	0	0	0
19	Family Court, Navsari	1	1	0	0	0	0	0	0	0	0	0	0	0
20	Family Court, Panchmahals	1	1	0	0	0	0	0	0	0	0	0	0	0
21	District Court, Patan	1	1	0	0	0	0	0	0	0	0	0	0	0
22	Family Court, Patan	1	1	0	0	0	0	0	0	0	0	0	0	0
23	District Court, Porbandar	2	2	0	0	0	0	1	0	0	0	0	0	0
24	District Court, Surat	1	1	0	0	0	0	0	0	0	0	0	1	0
25	Family Court, Surat	1	1	0	0	0	0	0	0	0	0	0	0	0
26	District Court, Surendranagar	1	1	0	0	0	0	0	0	0	0	0	0	0
27	District Court, Valsad	1	1	0	0	0	0	0	0	0	0	0	0	0
TOTAL		29	29	0	0	0	0	2	0	0	0	0	2	0